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CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

C.P.W. No. 44/96 in
O.R.W. 497/94

DATE OF DECISION: 13-9-96

SK. Allabakshu & 4 others

PETITIONER(S)

Shri P. Venkateshwarlu,

ADVOCATE FOR THE PETITIONER(S)

VERSUS

Sri G. Prabhakar Rao, Superintendent
Telegraph Traffic, Telegraph Office, ~~Hyderabad~~ BENCH (S)
& another

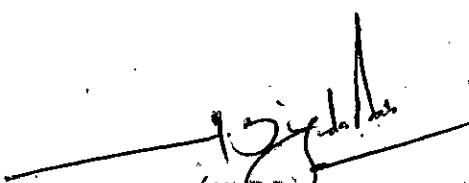
Shri V. Rajeshwar Rao, ADVOCATE FOR THE
RESPONDENT (S)

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Justice Shri M.G.Chaudhary
Vice-Chairman


(H.R.P.)
M(A)


(M.G.C.)
VC

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

CONTEMPT PETITION NO.44/96

IN

ORIGINAL APPLICATION NO.497/94

DATE OF ORDER : 13-09-1996

Between :-

1. SK.Allabakshu
2. S.Prabhavathi
3. B.Lalitha Kumari
4. P.Gaffar
5. G.Venkata Reddy

... Applicants

And

1. Sri G.Prabhakar Rao,
Superintendent, Telegraph Traffic,
Telegraph Office, Nellore-3, AP.
2. Sri M.V.Bhaskara Rao,
Chief General Manager,
Telecommunication, AP Circle,
Hyderabad, A.P.

... Respondents

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Counsel for the Applicants : Shri P.Venkateswarlu

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI M.G.CHAUDHARI : VICE-CHAIRMAN *hsc*

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

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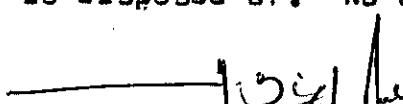
(23)

Oral (Orders per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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Shri D.Venkateshwarlu, counsel for the applicants absent. Shri V.Rajeshwar Rao, Additional standing counsel for the respondents produced a copy of the order issued by the Superintendent, ICCTO, Nellore, dt.25-7-96, which shows that all the five applicants having exercised their option have been conferred with temporary status as Mazdoors with effect from 1-10-89. Thus it is stated that the original order has been complied with.

2. No further order is required on the petition and the same is disposed-of. No costs.



(H.RAJENDRA PRASAD)
Member (A)



(M.G.CHAUDHARI)
Vice-Chairman

Dated: 13th September, 1996.
Dictated in Open Court.

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Avdya 1996.
Deputy Registrar (J) CC.